CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

R.A.NO. 22 of 1995 in O.A. NO. 26 of 1990.

DATE OF DECISION 8/5/1995.

Shri N.A.Parmar and ors.	Petitioner
Shri Shailesh Parikh	Advocate for the Petitioner (s)
Versus	
Union of India and ors.	Respondent
	Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr. V-Radhakrishnan : Member (A)

JUDGMENT

- 1. Whether Reporters of Local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

- Shri N.A.Parmar, K.J.Kadia Chawl, Baliya Limbdi, New Divil Road, Ahmedabad - 389 016.
- Shri K.I.Parmar, Nawa Mkan Charama, Randheja.
- 3. Shri M.K.Parmar, 15,Raviniketan Society, Near Meghaninagar Bus Stand, Ahmedabad - 380 016.
- 4. Shri M.N.Shaikh, 1155, Samsher Baugh, Charnalk Gali, Rajour, Gomtipur, Ahmedabad - 380 021.

... Applicants.

(Advocate : Mr.Shailesh Parikh)

Versus

- Union of India, Through Comptroller and Auditor General of India, New Delhi.
- Accountant General (A&E), Race Course Road, Rajkot.
- 3. Dy.Accountant General (A&E),
 'C'Block, 6th Floor,
 M.S.Bldg. Lal Darwaja,
 Ahmedabad.

... Respondents.

(DECISION BY CIRCULATION)

R.A.NO. 22 of 1995 in O.A.NO. 26 of 1990.

Date: 8/5/1995.

Per : Hon'ble Mr. V. Radhakrishnan : Member (A)

The Review Application does not bring out any new factor which was not shown at the time of hearing of the O.A. Therefore, after taking into account all the

arguments of the learned counsel for the applicant as well as the respondents and after going through all the documents on record, judgment was passed. As no new points or facts have been grought out now, we fell that there is no need to review the judgment already passed, as there is no error on the face of the record, consequently the Review Application is dismissed.

(V. Radhakrishnan) Member(A)

(N.B.Patel) Vice Chairman